

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 109 of 2019**

**IN THE MATTER OF:**

**Winsome Yarns Ltd. ...Appellant**

**Vs.**

**Ginni Filaments Ltd. ...Respondent**

**Present: For Appellant: - Mr. Pulkit Deora and Ms. Sylvine Sarmait, Advocates.**

**For Respondent: - Mr. Abhijeet Sinha, Mr. Rajesh Bohra, Mr. Saikat Sarkar and Mr. Aditya Shukla, Advocates.**

**O R D E R**

**08.07.2019—** The Appellant filed application under Section 9 of the Insolvency and Bankruptcy Code, 2016 ('I&B Code' for short) against 'M/s. Ginni Filaments Ltd.'- ('Corporate Debtor') which having been dismissed by the Adjudicating Authority (National Company Law Tribunal), Allahabad Bench, Allahabad, by impugned order dated 3<sup>rd</sup> December, 2018 and the present appeal has been preferred.

2. Learned counsel for the Appellant submits that the parties have settled the matter and the amount has been paid pursuant to consent terms of agreement signed today. Copy of settlement as arrived at by the parties be kept on record.

Contd/-.....

3. In view of the aforesaid development, the appeal has become infructuous. It is disposed of as infructuous.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g